## Exploitation of provisions of tax arbitration by gold smugglers

- 2517. SHRI M. P. VEERENDRA KUMAR: Will the Minister of FINANCE be pleased to state:
- (a) whether Government is aware of the problem of gold smugglers exploiting the provision of tax arbitration;
  - (b) has Government planned any step to tackle the gold smugglers; and
  - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SANTOSH KUMAR GANGWAR): (a) In one case of gold smuggling booked by DRI in July, 2013, Settlement Commission, Additional Bench, Mumbai admitted the application and passed an order for settlement of the case.

(b) and (c) In order to tackle gold smugglers and curb smuggling of gold, Customs field formations including Directorate of Revenue Intelligence (DRI) of CBEC have been alerted and strict vigil is kept in sensitive areas at airports/borders; flights from sensitive sectors are scrutinized and the baggage x-rayed and passengers diverted for security through metal detectors, these are also rummaged on random basis. On detection of cases, strict action is taken by way of imposing deterrent fine and penalty as per relevant provisions of law.

## Non-payment of claims under Janshree Insurance Scheme

†2518. SHRI MOTILAL VORA: Will the Minister of FINANCE be pleased to state:

- (a) whether Janshree Insurance Scheme was launched in year 2000 by Government and is being run by Life Insurance Corporation of India (LIC);
- (b) whether payment of 30,000 rupees on natural death, 75,000 rupees in death in accident and 37,000 rupees in case of disability is made without any delay;
- (c) whether in Chhattisgarh, particularly in Durg district, the families of victims have not been paid the revised amount of insurance from 2006 to 2011 by LIC; and
- (d) if so, the steps taken by Government to provide justice to victims and to penalise the culprits?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SANTOSH KUMAR GANGWAR): (a) to (d) Janashree Bima Yojana was launched by Government of India with effect from 10.08.2000 and the same is implemented by LIC of India. The original benefits under the scheme are as under:-

<sup>†</sup> Original notice of the question was received in Hindi.